

(c) The findings of the Committee cannot be disclosed at this stage in view of pending legal proceedings.

recruitment to All India Services

427. Shri H. C. Mathur: Will the Minister of Home Affairs be pleased to refer to the reply given to Starred Question No. 413 on the 26th November, 1956 and state:

(a) whether a final decision regarding changes to be made in the method of selecting candidates for the All India Services has since been arrived at; and

(b) if so, the details thereof?

The Minister of State in the Ministry of Home Affairs (Shri Datar): The views of the Union Public Service Commission in this respect have recently been received. Orders are expected to issue shortly.

All India Services

428. Shri H. C. Mathur: Will the Minister of Home Affairs be pleased to state the number of existing vacancies in the different Cadres of All India Services and what recruitment programme if any has been drawn up for the same?

The Minister of State in the Ministry of Home Affairs (Shri Datar): The number of vacancies is, at the moment, 336 in Indian Administrative Service. 105 State Service Officers have already been appointed as special recruits. Further recruitment will be by (1) promotion from the State Services under special recruitment, scheme (2) from open market under the same scheme and (3) from normal annual competitive examination.

2. The number of vacancies in Indian Police Service is 220. Steps have been taken to fill these vacancies by the selection of special recruits

बैंकों का एकीकरण

४२९. श्री ह० चं० शर्मा : क्या वित्त मंत्री ३१ अगस्त, १९५६ के तारांकित प्रश्न संख्या १६०६ पर पूछे गये अनुपूरक प्रश्न के उत्तर के संबंध में यह बताने की कृपा करेंगे कि:

(क) बैंक आफ बीकानेर, बैंक आफ जयपुर और बैंक आफ राजस्थान को भारत के राज्य बैंक में मिलाने के बारे में क्या इस बीच सरकार ने कोई निर्णय किया है, और

(ख) यदि हां, तो वह निर्णय क्या है ?

वित्त मंत्री (श्री ति० तं० कृष्णलाल शर्मा):

(क) और (ख) राज्य सरकार के सहयोग से चलाये जाने वाले बड़े बैंकों जैसे कि बैंक आफ बीकानेर, बैंक आफ जयपुर और बैंक आफ राजस्थान को अधिकार में लेने के बारे में अभी तक कोई अन्तिम निर्णय नहीं किया गया।

Consumption of Coal in Villages

430. Pandit D. N. Tiwary: Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether there is any data to show the increase in the consumption of coal for fuel purposes during the last five years in villages; and

(b) if so, what quantity of coal is used by village people?

The Minister of Steel Mines and Fuel (Sardar Swaran Singh): (a) and (b). Information is not available.

Welfare of Scheduled Castes and Scheduled Tribes

431. Shri Wasnik: Will the Minister of Home Affairs be pleased to state:

(a) Whether it is a fact that the State Governments have not been able to spend the full amounts sanctioned by the Central Government for the various schemes for the removal of untouchability and welfare of the Scheduled Castes;

(c) what was the total amount of money sanctioned State-wise by Government for the First Five Year Plan period and for the year 1956-57; and

(d) what is the amount that each State did not spend during the First Five Year Plan period and in the year 1956-57?

The Deputy Minister of Home Affairs (Shrimati Alva): (a) Yes, Sir.

(b) The main reasons are:

(i) Late finalisation of schemes, and

(ii) Shortage of technical and trained personnel.

(c) So far as the First Five Year Plan is concerned, a Statement is laid on the Table of Lok Sabha [See Appendix III, annexure No. 80]. As regards the grant for 1956-57, attention is invited to the statement laid on the Table of Lok Sabha in reply to part (a) of Swami Rama Nand Shastri's Unstarred Question No. 209 in the Lok Sabha on the 24th May, 1957.

(d) The information is being collected and will be laid on the Table of Lok Sabha in due course.

Conference for Welfare of the Scheduled Castes

432. Shri B. S. Murthy: Will the Minister of Home Affairs be pleased to state whether there is any proposal to hold a conference for the welfare of Scheduled Castes on the lines of the recently held Koraput Adimjati Welfare Conference?

The Minister of State in the Ministry of Home Affairs (Shri Datar): The Koraput Adimjati Welfare Conference was organised by the Bharatiya Adimjati Sevak Sangh and not by Government. Government do not contemplate holding any such conference for the welfare of Scheduled

Cantonment Board Teachers

433. Seth Achal Singh: Will the Minister of Defence be pleased to state:

(a) whether it is a fact that the Agra Cantonment Teachers' Association has requested that:

(i) all pending retirements of teachers of Cantonment Board Schools after the attainment of 55 years be stayed and their retirement age brought in line with the teachers of Local bodies.

(ii) to merge half of their Dearness Allowance with their basic pay with effect from 1st April, 1957;

(iii) that the Provident Fund Contribution at the rate of six naye paise per Rupee be substituted in place of payment of bonus after retirement;

(iv) the question of confirmation of all untrained Cantonment teachers who have put in more than 10 years of continuous service be considered and they be given the pay admissible to trained teachers; and

(b) if so, the action taken thereon?

The Deputy Minister of Defence (Sardar Majithia): (a) Yes.

(b) As regards (i) above, rules in the matter of retention in service of teachers beyond the age of superannuation vary from municipality to municipality and from State to State. Rule 2(i) of Cantonment Fund Servants Rules—1937, however, empowers the General Officer Commanding in Charge the command to retain Cantonment Fund employees beyond the age of 55 years. Instructions have already been issued that while exercising this discretion, due consideration may be given to the past record of service and the policy obtaining in the adjoining local bodies for their